

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CA(CAA)-114-(ND)/2017

IN THE MATTER OF:

M/s. Landmark Infonet (P) Limited

.. PETITIONER

SECTION :

Under Section 230-232

Order delivered on 12.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

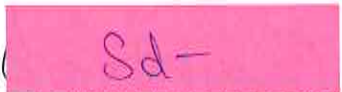
For the Respondents : -

ORDER

Learned Counsel for the petitioner is present. At the request of the Ld. Counsel for the petitioner for filing the consent affidavit from the share holders of the respective companies, the Company Petition is adjourned to 18.9.2017.

List on 18.9.2017.

Surjit
12.9.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)